

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

CP(IB)-3908(MB)/2018

CORAM:

SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **04.02.2019**

NAME OF THE PARTIES:

Ganpati Industrial Pvt. Ltd.

v/s.

Larsen & Toubro Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. Both sides are present.
2. By consent, matter is adjourned, however, the Petitioner is to place on record the following information on the next date of hearing:
 - a. Consent of IRP.
 - b. Evidence of Sec. 8 Notice and Proof of Service.
 - c. Any reply from the Debtor company on receipt of Sec. 8 Notice.
 - d. Any reply by the Debtor company on receipt of main Company Petition.
 - e. Copy of Ledger A/c. of the Debtor company in the books of the Petitioner/ Creditor.
3. Matter is now adjourned to **09.04.2019**.

Sd/-

**M.K. SHRAWAT
Member (Judicial)**

04.02.2019

Pvs=